

**GOVERNMENT OF INDIA
MINISTRY OF INFORMATION AND BROADCASTING
LOK SABHA
UNSTARRED QUESTION NO 3799
(TO BE ANSWERED ON 09.08.2018)**

APPOINTMENT OF SERVING IAS OFFICER AS MEMBER

3799. SHRI PINAKI MISRA:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether the Prasar Bharati (PB) an autonomous body is still enjoying its autonomous status;
- (b) If so, whether the Government proposes to appoint a serving IAS officer as Member (Personnel) on the board of Prasar Bharati and if so, the details thereof;
- (c) the number of past instances in this regard and the response of Prasar Bharati thereto; and
- (d) the efforts being made by the Government to maintain the autonomous status of Prasar Bharati?

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF INFORMATION AND BROADCASTING [COL RAJYAVARDHAN RATHORE (Retd.)]

(a) to (d): Prasar Bharti (BCI) Act, 1990, in the 'Introduction' and in the 'Statement of Objects and Reasons' envisages 'to confer autonomy on Akashvani and Doordarshan'.

As per Prasar Bharati (BCI) Act, 1990, Member (Personnel) shall be a person having special knowledge or practical experience in respect of personnel management and administration. The Act does not bar officers of Indian Administrative Service (IAS) for appointment as Member (Personnel) on the Prasar Bharati Board. However, presently there is no proposal under consideration in this Ministry to appoint a serving IAS officer as Member (Personnel). In the past, retired officer of Indian Administrative Service has been appointed as Member (Personnel). Appointment of any member on the Prasar Bharati Board is made by Hon'ble President of India on the recommendation of a committee consisting of: (i) Vice-President of India, (ii) Chairman of the Press Council of India, and (iii) One nominee of the President of India.
